

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A.No.932 of 2012
Cuttack this the 18th day of December, 2012

CORAM
HON'BLE SHRI ASHOK KUMAR PATNAIK, MEMBER (J)

C.Rajan,
Aged about 62 years
Son of late Padmanavan
Retired Store Man, Grade-II
Dy.C.E./C/
Cuttack
Permanent resident of Valappil House
PO-Mannur
Via-kodakindu
Dist-Calicut
Kerala

...Applicant

(Advocate:Mr.N.Routray)

-VERSUS-

Union of India represented through

1. The General Manager,
East Coast Railway
E.Co.R.Sasadan
Chandrasekharpur
Bhubaneswar
Dist-Khurda
2. Senior Personnel Officer Con./Coord.
East Coast Railway
Rail Vihar
Chandrasekharpur
Bhubaneswar
Dist-Khurda
3. Deputy Chief Engineer(Con.)
East Coast Railway,
At – Station Bazar
PO-College Square
Town/Dist-Cuttack
4. Financial Advisor & Chief Accounts Officer/Con/
East Coast Railway
Rail Vihar
Chandrasekharpur

W.A.C.

U
Bhubaneswar
Dist-Khura

5. Chief Personnel Officer
East Coast Railway
E.Co.R. Sadan
Chandrasekharpur
Bhubaneswar
Dist-Khura

... Respondents
(Advocate: Mr.T.Rath,SC)

O R D E R (oral)
A.K.PATNAIK, MEMBER (J)

The Applicant (C.Rajan) a retired employee of ECoRly has filed this Original Application praying therein as under:

“To direct the Respondents to grant 1st & 2nd financial up-gradation under the MACP Scheme w.e.f. 01.09.2008 to PB-I Rs.5200-20200/- with GP Rs.2800/- and Rs.4200/- at par with T.Sivadasan and V.D. Vincent and pay the differential arrears salary, DCRG, Commuted value of pension, leave salary and pension with 12% interest for the delayed period;

And pass any other order as this Hon’ble Tribunal deems fit and proper in the interest of justice;

And for which act of your kindness, the applicant as in duty bound shall ever pray.”

2. By drawing my attention to Annexures-A/8 & A/9 Mr. Routray, Learned Counsel for the Applicant submitted that though the applicant is similarly situated as that of T.Sivadasan and V.D.Vincent and is entitled to 1st & 2nd financial up-gradation under the MACP Scheme yet, despite representation dated 03-01-2012 under Annexure-A/7, the above said benefit has not been extended to him.

Al

5

Further Mr.Routray, Learned Counsel for the Applicant submitted that though more than seven sittings of the Screening Committee had in the meanwhile been taken place (since January, 2009 to January, 2012) the case of the applicant has not been placed before the said Committee for considering the benefit of financial up-gradation under MACP.

3. On the other hand, Mr.Rath, Learned Standing Counsel for the Railway, appearing on behalf of the Respondents submitted that he has no instruction as to whether the case of the applicant has been considered at par with similarly placed person namely T.Sivadasasn and V.D.Vincent for grant of the benefit MACP to the extent he is entitled to and therefore, he prayed for time to obtain instruction.

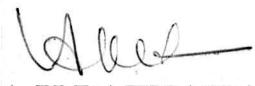
4. Having considered the above submissions of the respective parties, I do not find any justification to keep this matter pending especially when it is the positive case of the applicant that he is entitled to the 1st and 2nd financial up-gradation under MACP as he stands on a similar footing like that of T.Sivadasan and V.D.Vincent.

5. In view of the above, without expressing any opinion on the merit of the matter, this OA is disposed of with direction to the Respondent No.2 (Senior Personnel Officer, Con/Co.ord, ECoRly, Chandrasekharpur, Bhubaneswar, Dist. Khurda) to consider the

Vd

6

pending representation of the applicant at Annexure-A/7 and if at all he is considered similarly situated like that of T.Sivadasan and V.D.Vincent, then he should be granted the benefit of 1st and 2nd MACP as prayed for in this OA and accordingly, communicate the decision in a well reasoned order to the Applicant within a period of two months from the date of receipt of copy of this order.


(A.K.PATNAIK)
Member (Judicial)

